

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, AT CHENNAI
ORIGINAL APPLICATION NO. 76 OF 2022 (SZ)

IN THE MATTER OF:

DAMAYANTI SUBRAY MESTA

.....APPLICANT/2ND RESPONDENT

VERSUS

Department of Public Work, Port & Inland Water Transport and OTHERS

..... RESPONDENTS

Additional Documents for hearing dated 02/08/2023

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Dated at Chennai on this the 1st day of August, 2023


Ramasubramaniam Raja

Counsel for Respondent No. 2



Government of India
Ministry of Environment, Forest and Climate Change
IA Division



**Minutes of 329th MEETING OF EXPERT APPRAISAL COMMITTEE FOR
 PROJECTS RELATED TO COASTAL REGULATION ZONE TO BE HELD ON 29/05/2023. Expert Appraisal Committee meeting held from 29/05/2023 to 29/05/2023** Date: 04/06/2023

MoM ID: CRZ/MOM/EAC/977291/5/2023
Agenda ID: CRZ/AGENDA/EAC/977291/5/2023
Meeting Venue: N/A
Meeting Mode: Virtual
Date & Time:

29/05/2023	10:30 AM	05:30 PM
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1. Opening remarks

At the outset, Dr. Deepak Arun Apte, Chairman, EAC (CRZ) welcomed the Members of the EAC and requested Dr. H. Kharkwal, the Member Secretary, EAC to initiate the proceedings of the meeting with a brief account of the activities undertaken by the Ministry under CRZ Division.

2. Confirmation of the minutes of previous meeting

The Committee having noted that the Minutes of the 327h meeting held on 15th May, 2023 are in order and confirmed the same with suggestions that in case any typographical/grammatical errors are noticed in due course, the same may be corrected suitably.

3. Details of proposals considered by the committee

Day 1 -29/05/2023

3.1. Agenda Item No 1:

3.1.1. Details of the proposal

Construction of 4 Lane dedicated road corridor from NH 66 to provide port connectivity for the port project of Honnavar Port Pvt Ltd., by PORT DEPARTMENT located at UTTARA KANNADA, KARNATAKA			
Proposal For	Fresh Proposal Form		
Proposal No	File No	Submission Date	Activity (Schedule Item)

IA/KA/CRZ/404527/2022	11/22/2023-IA.III	12/05/2023	
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3.1.2. Project Salient Features

The Project Proponent (M/s Ports and Inland Water Transport, Baithkol, Karwar) along with his EIA consultant (M/s Mantras Green Resources Ltd) made a presentation on above said proposal. The EAC took note of following key parameters and salient features of the project as presented during the meeting as well as the details provided in the brief and application for this project:

1. The proposal is for four Laning of Honnavar Port connectivity road from km 0.00 (Kasarkod side of Honnavar port) to Km 2.580 (towards NH – 66) connecting Honnavar Port with NH - 66 at Km 195.986 and to improve NH – 66 from Km 195.00 to Km 197.00 to integrate port connectivity on EPC Mode under Bharatmala Phase – I.
2. The total project area is 14.9 ha at Honnavar Port, Kasarkod village, Honnavar Taluk, Uttar Kannada District.
3. The proposed four lane port road connectivity, Kachha road connectivity, Kachha road (service road for 4 lane), and associated infrastructure falls under coastal regulation zone area such as CRZ IA, CRZ IB, NDZ and CRZ III. Area break-up details as follows:

Sl. No	Proposed project activities	Areas in hectare				
		CRZ IA	CRZ-IB	NDZ	Within the port Limit	CRZ-IIIB
1.	Four lane NHAI road Connectivity	6.16	2.96	1.44	5.09	2.53
2.	Underpass	-	0.03	0.05	0.08	
3.	Culvert Bridge	0.31			0.07	
4.	Kachha Road (Service Road for NHAI)	-	0.06	2.01	2.07	

4. The proposed road (4.58 km) has 4 sections:

- km 0.000 (Port Boundary) to km 0.400 (20.6 m width) -
- km 0.400 to km 2.100 (4 lane road with service road, 30.8 m width)
- km 2.100 to km 2.580 (NH 66 Side) (20.6 m width)
- Improvement in NH 66 (Km 195.00 to Km 197.00) for flyover addition

5. The 4-lane road (km 0.400-2.100 stretch) has a width of 30.8 m, including 5 m for service road and 3.2 m for drainage and shoulders.

6. The proposed 4 lane road from NH 66 passes through 0.76 ha of forest land (km 2.100 to km 2.580) for which Forest Clearance has been obtained from MoEF&CC.

7. Total water requirement of the project is 37.05 (m³/day).

8. Total power requirement of the project is 220V.

9. A total of 250 individuals will get employment by the project.

10. Total cost of the project is ₹138.12 Crores. Budget proposed for implementation of EMP is ₹191.396 Lakhs.

11. Ecological sensitive areas like mangroves, sand dunes and turtle nesting ground are present in the vicinity of project site.

12. A total of 527 trees are estimated to be removed due this project and the same will be compensated through the proposed plantation programme.

13. The solid waste generated from the proposed project will be of non-hazardous in nature consisting of biodegradable and non-biodegradable wastes. The domestic solid wastes will be segregated into organic and inorganic wastes at the source itself in which organic waste will be treated in organic convertor and inorganic wastes will be given to the recyclers.

14. Benefits of the project: This Road project will be beneficial for development of Port and also to the local people Employment Generation to local inhabitants -Skilled and Unskilled; Socio-economic development of the region; Provide an impetus to industrial activities in the hinterland.

15. The Karnataka State Coastal Zone Management Authority (KSCZMA) has recommended the proposal for CRZ clearance under para 4(ii)(f) of CRZ Notification, 2011 vide its Letter No. FEE 78 CRZ 2023 dated 24/03/2023.

3.1.3. Deliberations by the EAC in previous meetings

N/A

3.1.4. Deliberations by the EAC in current meetings

1. The EAC has deliberated on the proposal and noted that the project activity is permissible under CRZ Notification, 2011 and recommended by KSCZMA vide letter dated 24/03/2023 under para 4(ii)(f) of CRZ Notification, 2011. Further, committee has noted that the project site includes sand dune areas and major portion of the road fall along the HTL on sandy beach. However, proponent has not submitted detailed Marine Conservation Plan and not provided proper justification for the need of this road on seaward side rather than the landward side of existing village road.
2. After detailed deliberation, committee deferred the proposal and asked the project proponent to submit the followings information for further consideration in forthcoming meeting:
 - Detailed marine conservation plan
 - Details of alternate road alignment considered and their SWOT analysis
3. Furthermore, the committee recommended the site inspection by Sub-committee of EAC to under the factual status of the project.

3.1.5. Recommendation of EAC

Deferred for ADS

3.2. Agenda Item No 2:

3.2.1. Details of the proposal

Greater Chennai Corporation proposed "Construction of Integrated Storm Water Drains (ISWD) for 52,472.26 m both in CRZ-II (32,644.26 m) & Non-CRZ (19,828.00 m) Areas as 'Kovalam M3' Component" as Flood Mitigation Measures in Kottivakkam, Palavakkam, Nilangarai, Injambakkam & Sholinganallur Census Towns and Uthandi Village, Sholinganallur Taluk, Chennai District, Tamil Nadu by Housing & Urban Development Corporation Limited located at CHENNAI, TAMIL NADU

Proposal For		Fresh Proposal Form	
Proposal No	File No	Submission Date	Activity (Schedule Item)
IA/TN/CRZ/427523/2023	11/29/2023-IA.III	N/A	

3.2.2. Project Salient Features

The Project Proponent (M/s Housing & Urban Development Corporation Limited) along with his EIA consultant (M/s ABC Techno Labs India Private Limited) made a presentation on above said proposal. The EAC took note of following key parameters and salient features of the project as presented during the meeting as well as the details provided in the brief and application for this project:

1. The proposal is for Construction of Integrated Storm Water Drains (ISWD) for 52,472.26 m both in CRZ-II (32,644.26 m) & Non-CRZ (19,828.00 m) Areas as 'Kovalam M3' Component" as Flood Mitigation Measures in Kottivakkam, Palavakkam, Nilangarai, Injambakkam & Sholinganallur Census Towns and Uthandi Village, Sholinganallur Taluk, Chennai District, Tamil Nadu.
2. The construction of Storm Water Drains is not a Scheduled Activity as per EIA Notification 2006 (as amended) and thus, does not require prior Environmental Clearance (EC). As the construction of SWDs is proposed both in CRZ-II & Non-CRZ Areas, the CRZ Clearance is required.
3. Corporation Roads in the Areas are utilised for construction of ISWD. No Private Land is required. A total of 147 Streets are considered for total length of 52.472.26 km.
4. About 32,644.26 running meters (62.21%) long Strom Water Drains are proposed in Coastal Regulation Zone-II (CRZ-II) Areas (Developed Area up to or close to the Shoreline) and 19,828.00 m running meters (37.78%) in Non-CRZ Area (Areas falling in >500 m from the High Tide Line-HTL). There will not be any construction in CRZ-IA Area (Sand Dunes or Turtle Nesting Areas, etc. notified as per Clause 7(i)A of Coastal Regulation Zone-CRZ Notification 2011) as well as no activity in CRZ-IB Area, the area between Low Tide Line (LTL) and High Tide Line (HTL).
5. There will not be any construction in CRZ-IA area and in CRZ-IB area, the area between HTL and LTL.
6. About 27 Outfalls are proposed for distributing the discharges by gravity/natural means. There will not be any erosion or change in beach profile.
7. The proposed project will prevent rainwater stagnation and flooding during heavy rainfall in the project area.
8. Total water requirement during construction phase is 10-13 KLD and same will be sourced through private tankers.
9. Total cost of the project is 30986 lakhs.
10. Originally the projects works were commissioned in June 2020 and progressed slowly on account of Corona Virus Disease (COVID-19) Pandemic and stalled in December 2020 on account of the Original Applications (OAs) bearing O.A. No. 233 of 2020 (SZ), O.A. No. 243 of 2020 (SZ), O.A. No. 251 of 2020 (SZ) & O.A. No. 252 of 2020 (SZ) that filed against the Project in the Hon'ble National Green Tribunal (NGT), South Zone, Chennai. in
11. In compliance with Hon'ble NGT Order dated 04.12.2020 the Member Secretary, Tamil Nadu State Coastal Zone Management Authority (TNCZMA) has issued 'Stop Construction till necessary Clearance is obtained' Notice vide R.C.No.P1/2190/2020-1 dated 23.12.2020 to GCC and the works were stopped.
12. However, Hon'ble NGT vide order dated 06.09.2021 disposed of the case and directed the followings:

"28. The principle of 'sustainable development' requires that all development activities must be undertaken consistent with the environmental concerns. We are in agreement with the expert Committee view that the project needs to be revisited and can proceed only after requisite CRZ clearance. The stand of the officers of the PP that the project is part and parcel of road laying work and the drain does not fall in CRZ IA and I-B cannot be accepted. The project admittedly falls in CRZ-II and CRZ-III and its outfall is also in CRZ-IA which is ecologically sensitive area being notified as Ridley Turtle nesting site. Activities in CRZ-I are prohibited except those permitted in para 8. Construction of SWD in CRZI which is ecologically sensitive area is not permitted. The project needs to be revisited for feasibility of collection and re-use of rain water.

29. Accordingly, we direct the State of Tamil Nadu and the PP to revisit the project in the light of observations of the expert Committee. They are free to consider the views of IIT, Chennai and other expert Institutions like the Indian Institute of Sciences, Bangalore. In case it is decided to go ahead with the project with suitable changes, the PP may proceed further only after statutory CRZ clearance granted. Before granting CRZ Clearance, CZMA may issue appropriate ToRs to enable Environment Management Plan to be prepared to mitigate the adverse consequences of damage to the environment. Such plan may be duly appraised while granting the CRZ Clearance. In view of statement of learned Advocate General that there is an interim order on the issue of CRZ clearance, this order will be subject to any such order. Further work of the project may be undertaken only after decision on re-visiting the project is finalised and CRZ clearance is granted as above.

30. We record our displeasure against the officers of the PP for undertaking the work in violations of the stop work order and without requisite CRZ clearance. We also give liberty to the concerned authorities including MoEF&CC to take action for the violations in undertaking work as above. However, since it has been found that no substantial work has been executed in violation of the stop work order, we are not inclined to award compensation.

The applications will stand disposed of accordingly."

13. Accordingly, the proposal was examined by TNCZMA in its 116th meeting held on 20.06.2022 and authority decided to recommend the proposal to MoEF&CC.

14. However, instead sending their recommendation directly to MoEF&CC, the Member Secretary, TNCZMA vide letter dated 11.07.2022 has requested the Additional Chief secretary to Government of Tamil Nadu to recommend the proposal to MoEF&CC. In response, Additional Chief Secretary to Government of Tamil Nadu vide letter dated 08.08.2022 has recommended the proposal to MoEF&CC.

3.2.3. Deliberations by the EAC in previous meetings

N/A

3.2.4. Deliberations by the EAC in current meetings

1. The EAC has deliberated on the proposal and noted that the project activity is permissible as per para (v) (b) of CRZ Notification, 2011. However, as per para 4 (ii) (d), the proposed activities requires prior CRZ clearance from the MoEF&CC. But in the instant case the project activity started without prior CRZ Clearance. So this case is for post-facto clearance.
2. In view of above, the committee has noted that the grant of post-facto CRZ Clearance as per Ministry's OM dated 19.02.2021, which states that "Procedure for dealing with violations arising due to not obtaining a prior CRZ clearance for permissible activities, is under sub-judice and has been stayed by Hon'ble High Court of Bombay and Hon'ble High Court of Chennai in 2021. Thus the Ministry is restrained from granting a permission/clearance on the basis of the OM-dated 19.02.2021 till further orders.
3. The Committee decided to seek guidance from the Ministry to consider the instant proposal under post-facto clearance.

3.2.5. Recommendation of EAC

Deferred for ADS

4. Any Other Item(s)

N/A

5. List of Attendees

Sr. No.	Name	Designation	Email ID	Remarks
1	Shri Nirmaledu Kumar	Member (EAC)	nirmalendu soi@gov.in	Absent
2	Dr M V Ramana Murthy	Member (EAC)	ramana2865@gmail.com	Absent
3	Shri S Jeyakrishnan	Member (EAC)	sukumaranjeyakrishnan@gmail.com	
4	Shri Manmohan Singh Negi	Member (EAC)	negims84@hotmail.com	
5	Dr Manoranjan Hota	Member (EAC)	hota.manoranjan@gmail.com	

6	Shri Sham Wagh	Member (EAC)	sham.wagh@gmail.com	
7	Dr Niraj Sharma	Member (EAC)	neeraj.cri@nic.in	
8	Dr H Kharkwal	MEMBER SECRETARY, MOEFCC (CRZ)	h.kharkwal@nic.in	
9	Prof Mukesh Khare	EAC Member (CRZ)	kharemukesh@yahoo.com	
10	Prof Ashok Kumar Pachauri	EAC Member (CRZ)	pachauri1945@gmail.com	
11	Prof V K Jain	EAC Member (CRZ)	drvkjain@hotmail.com	
12	Shri P K Mishra	EAC Member (CRZ)	eepkm@nic.in	
13	Shri R P S Verma	EAC Member (CRZ)	rpsverma-cwc@nic.in	



MINUTES OF THE 329th MEETING OF EXPERT APPRAISAL COMMITTEE FOR PROJECTS RELATED TO COASTAL REGULATION ZONE HELD ON 29th MAY, 2023.

The 329th meeting of the Expert Appraisal Committee (EAC) for projects related to Coastal Regulation Zone (CRZ) was held on 29th May, 2023 through Video Conferencing due to the prevalent pandemic situation. The list of Members presents in the EAC (CRZ) is at **Annexure**.

The deliberations held and the decisions taken are as under:

1.0 OPENING REMARKS OF THE CHAIRMAN

At the outset, Dr. Deepak Arun Apte, Chairman, EAC (CRZ) welcomed the Members of the EAC and requested Dr. H. Kharkwal, the Member Secretary, EAC to initiate the proceedings of the meeting with a brief account of the activities undertaken by the Ministry under CRZ Division.

2.0 CONFIRMATION OF THE MINUTES OF THE LAST MEETING

The Committee having noted that the Minutes of the 327^h meeting held on 15th May, 2023 are in order and confirmed the same with suggestions that in case any typographical/grammatical errors are noticed in due course, the same may be corrected suitably.

3.0 CONSIDERATION PROPOSALS:

The EAC (CRZ) considered proposals as per the agenda adopted for the 329th meeting. The details of deliberations held and decisions taken in the meeting are as follows:

Agenda 3.1

Proposal for laying of RO Reject Disposal pipeline from proposed 60 MLD common effluent treatment plant (CETP), Dholera Special investment region (SIR) in to Sukhbadar Creek, Gulf of Khambhat, Gujarat by M/s Dholera Special Investment Region Development Authority (DSIRDA) - Reconsideration for CRZ Clearance.

(IA/GJ/CRZ/414087/2023; F. NO. 11/15/2023-IA.III)

"The EAC noted that the Project Proponent has given undertaking that the data and information given in the application and enclosures are true to the best of his knowledge and belief and no information has been suppressed in the EIA/EMP

report. If any part of the data/information submitted is found to be false/misleading at any stage, the project will be rejected and Environmental and or CRZ Clearance given, if any, will be revoked at the risk and cost of the project proponent."

The proposal was earlier placed before / examined by EAC in its 323rd meeting held on 23/03/2023; wherein the Project Proponent (**M/s Dholera Special Investment Region Development Authority**) along with his EIA consultant (**M/s AECOM India Private Limited**) made a presentation on above said proposal. After detailed deliberation, the committee in its 323rd meeting held on 23.05.2023 deferred the proposal and directed the project proponent to get permissions from Kalpasar Project authorities for discharging the RO Reject upstream of proposed Kalpasar project. Further, committee has opined that feasibility of suitable location at downstream of proposed Kalpasar project may be explored and if required as a common effluent discharge mechanism for other industries as well. The viability of the same along with time required for the same can be also provided. Detail characteristics of the effluent are also to be provided. Accordingly, project proponent has submitted the necessary information through PARIVESH portal. Thus, the project has been examined again by EAC in the present meeting.

The project proponent and their consultant has made following key parameters and salient features of the project as presented during the meeting as well as the details provided in the brief and application for this project:

- (i) The proposal is for CRZ clearance for "Laying of RO Reject Disposal pipeline from proposed 60 MLD common effluent treatment plant (CETM), Dholera Special investment region (SIR) in to Sukhbadar Creek, Gulf of Khambhat, Gujarat by M/s Dholera Special Investment Region Development Authority (DSIRDA).
- (ii) The development of DSIR encompasses an integrated industrial effluent management system, one of the components of which is a Central effluent Treatment Plant (CETP) of capacity 60 MLD including Reverse Osmosis (RO).
- (iii) The proposed project involves a 13.5 km long outfall pipeline connecting 60 MLD CETP to Sukhbhadar Creek at Gulf of Khambhat in order to discharge 12 MLD of RO Reject from the CETP.
- (iv) The Site location of the project as:

Description	Name	Latitude	Longitude
Proposed CETP	A.	22°12'48.030"N	72°12'38.080"E
	B.	22°12'50.300"N	72°12'44.007"E
	C.	22°12'48.710"N	72°12'48.096"E
	D.	22°12'41.250"N	72°12'51.320"E
	E.	22°12'37.930"N	72°12'42.430"E
Proposed RO reject pipeline	F.	22°12'44.410"N	72°12'42.776"E
	G.	22°9'12.960"N	72°12'19.421"E

- (v) The total length of pipeline is 13527.7 meter and CRZ demarcation along the pipeline alignment is as follows:

Description	CRZ - Classification	Length (m)
Proposed RO Reject Pipeline	CRZ - IA	1128.65
	CRZ - IA (50 m Mangrove Buffer Zone)	112.38
	CRZ - IB	2642.14
	CRZ - III (NDZ)	4830.67
	CRZ - IVB	267.75
	Outside CRZ	4546.12
Proposed CETP	Outside CRZ	88296.4 (Area sq.m)

- (vi) The pipeline is proposed to be of 400 mm diameter and buried 2 m below the ground, to be laid in a 1 m wide trench using the cut-and-cover method and would have an online water quality monitoring equipment which would continuously monitor the water quality of the RO Reject.
- (vii) The portion 112.38m of the proposed RO Reject pipeline is passing through mangrove buffer areas.
- (viii) About 4.5 km of the pipeline towards the CETP side is located outside CRZ.
- (ix) The outfall would be located underwater and equipped with diffusers to ensure instant dilution and dispersion of the discharged material into the surrounding seawater.
- (x) Based on the modelling output, it is deduced that the order of dilution shows 150 times in 25 m distance and 1500 times in 100 m distance from discharge point.
- (xi) The total 100 permanent employment likely to be generated by the project.
- (xii) The total cost of the project ₹9.0 Crore. An amount of ₹6.0 Lakh is proposed for environmental monitoring during the operation phase of the project
- (xiii) The Gujarat Pollution Control Board has issued provisional Consent Order (CTE) *vide* Consent No. CTE-95494 and valid upto 05/07/2025.
- (xiv) The Gujarat Coastal Zone Management Authority has recommended the proposal for CRZ clearance *vide* its Letter No. ENV-10-2017-70-T, dated 27/09/2022.

2. The committee made detailed deliberation on the proposal. The Committee noted that NOC from Kalpsar Authority is not provided by the proponent; however, proponent has submitted the undertaking for getting necessary approvals from Kalpasar Authority before the commencement of work. The Committee also noted that the GCZMA has recommended proposal *vide* letter dated 27/09/2022 and activity is a permissible as per CRZ Notification 2011 and suggested that the project proponent shall ensure that the treated effluent discharge into sea/marine outfalls as per the prescribed standards of by CPCB/SPCB.

3. The Committee after detailed deliberations and considering the submissions made by the project proponent recommended the proposal for CRZ Clearance, subject to the following conditions:

- (i) All construction shall be strictly in accordance with the provisions of the CRZ Notification, 2011, as amended from time to time.
- (ii) Marine Ecology Impact Assessment study should be carryout from expertise Institute in the field for the disposal at upstream of proposed Kalpsar Alignment at Sukhabandhar Creek, Gulf of Khambhat and submit a report to IRO, MoEFCC before commencement of the project.
- (iii) Project Proponent should ensures that the outfall is expected to be located underwater and to be equipped with diffusers to ensure instant dilution and dispersion of the discharged material into the surrounding sea-water and submit a report to IRO, MoEFCC before commencement of the project.
- (iv) Project Proponent should strictly ensure disposal of treated effluent discharge into Sea or marine outfalls to the prescribed standards of CPCB/SPCB.
- (v) No storage reservoir for sea water shall be permitted and only pipelines conveyance system shall be installed.
- (vi) Any temporary physical infrastructure setup and excavated material during laying of Pipelines shall not be dumped in water bodies or adjacent areas and the site shall be restored to its original condition after completion of construction of work.
- (vii) No groundwater shall be extracted within the CRZ area to meet the water requirements during the construction and/or operation phase of the project.
- (viii) Permanent labour camp, machinery and material storage shall not be set up in the CRZ area.
- (ix) All the conditions stipulated by the Gujarat Coastal Zone Management Authority for CRZ clearance 2011 *vide* its Letter No. ENV-10-2017-70-T dated 27/02/2022 and commitments made by the PP before the MCZMA and EAC shall be followed in letter and spirit.
- (x) All necessary clearance from the concerned authority, as may be applicable should be obtained prior to commencement of project or activity.

Agenda 3.2

Proposal for four laning of Honnavara Port Connectivity road from 0 km to 2.58 km connecting Honnavara Port with NH-66 at km 195.986 and improved NH-66 from 195 km to 197 km to integrate port connectivity on EPC Mode under Bharatmala Phase-1 in Kasarakoda Village of Honnavar Taluk of Uttara Kannada District by Assistant Executive Engineer, Port Sub-Division, Honnavara, Karnataka - CRZ Clearance

(IA/KA/CRZ/404527/2022; F. NO.11/22/2023-IA.III)

“The EAC noted that the Project Proponent has given undertaking that the data and information given in the application and enclosures are true to the best of his knowledge and belief and no information has been suppressed in the EIA/EMP report. If any part of the data/information submitted is found to be false /misleading at any stage, the project will be rejected and Environmental and or CRZ Clearance given, if any, will be revoked at the risk and cost of the project proponent.”

The Project Proponent (**M/s Ports and Inland Water Transport, Baithkol, Karwar**) along with his EIA consultant (**M/s Mantras Green Resources Ltd**) made a presentation on above said proposal. The EAC took note of following key parameters and salient features of the project as presented during the meeting as well as the details provided in the brief and application for this project:

- (i) The proposal is for four Laning of Honnavar Port connectivity road from km 0.00 (Kasarkod side of Honnavar port) to Km 2.580 (towards NH - 66) connecting Honnavar Port with NH - 66 at Km 195.986 and to improve NH - 66 from Km 195.00 to Km 197.00 to integrate port connectivity on EPC Mode under Bharatmala Phase - I.
- (ii) The total project area is 14.9 ha at Honnavar Port, Kasarkod village, Honnavar Taluk, Uttar Kannada District.
- (iii) The proposed four lane port road connectivity, Kachha road connectivity, Kachha road (service road for 4 lane), and associated infrastructure falls under coastal regulation zone area such as CRZ IA, CRZ IB, NDZ and CRZ III. Area break-up details as follows:

Sl. No	Proposed project activities	Areas in hectare				
		CRZ IA	CRZ-IB	NDZ	Within the port Limit	CRZ-IIIB
1.	Four lane NHAI road Connectivity	6.16	2.96	1.44	5.09	2.53
2.	Underpass	-	0.03	0.05	0.08	-
3.	Culvert Bridge	0.31	-	-	0.07	-
4.	Kachha Road (Service Road for NHAI)	-	0.06	2.01	2.07	-

- (iv) The proposed road (4.58 km) has 4 sections:
 - km 0.000 (Port Boundary) to km 0.400 (20.6 m width) -
 - km 0.400 to km 2.100 (4 lane road with service road, 30.8 m width)
 - km 2.100 to km 2.580 (NH 66 Side) (20.6 m width)
 - Improvement in NH 66 (Km 195.00 to Km 197.00) for flyover addition
- (v) The 4-lane road (km 0.400-2.100 stretch) has a width of 30.8 m, including 5 m for service road and 3.2 m for drainage and shoulders.

- (vi) The proposed 4 lane road from NH 66 passes through 0.76 ha of forest land (km 2.100 to km 2.580) for which Forest Clearance has been obtained from MoEF&CC.
- (vii) Total water requirement of the project is 37.05 (m³/day).
- (viii) Total power requirement of the project is 220V.
- (ix) A total of 250 individuals will get employment by the project.
- (x) Total cost of the project is ₹138.12 Crores. Budget proposed for implementation of EMP is ₹191.396 Lakhs.
- (xi) Ecological sensitive areas like mangroves, sand dunes and turtle nesting ground are present in the vicinity of project site.
- (xii) A total of 527 trees are estimated to be removed due this project and the same will be compensated through the proposed plantation programme.
- (xiii) The solid waste generated from the proposed project will be of non-hazardous in nature consisting of biodegradable and non-biodegradable wastes. The domestic solid wastes will be segregated into organic and inorganic wastes at the source itself in which organic waste will be treated in organic convertor and inorganic wastes will be given to the recyclers.
- (xiv) Benefits of the project: This Road project will be beneficial for development of Port and also to the local people Employment Generation to local inhabitants -Skilled and Unskilled; Socio-economic development of the region; Provide an impetus to industrial activities in the hinterland.
- (xv) The Karnataka State Coastal Zone Management Authority (KSCZMA) has recommended the proposal for CRZ clearance under para 4(ii)(f) of CRZ Notification, 2011 *vide* its Letter No. FEE 78 CRZ 2023 dated 24/03/2023.

2. The EAC has deliberated on the proposal and noted that the project activity is permissible under CRZ Notification, 2011 and recommended by KSCZMA *vide* letter dated 24/03/2023 under para 4(ii)(f) of CRZ Notification, 2011. Further, committee has noted that the project site includes sand dune areas and major portion of the road fall along the HTL on sandy beach. However, proponent has not submitted detailed Marine Conservation Plan and not provided proper justification for the need of this road on seaward side rather than the landward side of existing village road.

3. After detailed deliberation, committee deferred the proposal and asked the project proponent to submit the followings information for further consideration in forthcoming meeting:

- Detailed marine conservation plan
- Details of alternate road alignment considered and their SWOT analysis

4. Furthermore, the committee recommended the site inspection by Sub-committee of EAC to under the factual status of the project.

Agenda 3.3

Proposal for Construction of Integrated Storm Water Drains (ISWD) in Kavalam Basin" within Greater Chennai Corporation limits, viz. Kottivakkam, Palvakkam, Neelankarai, Enchambakkam, Uithandi Villages Proposed by Greater Chennai Corporation - CRZ Clearance.

COMPLIANCE TO MINUTES OF 329TH MEETING OF EXPERT APPRAISAL COMMITTEE (EAC) FOR PROJECTS RELATED TO COASTAL REGULATION ZONE (CRZ) HELD ON 29/05/2023

3. DETAILS OF PROPOSALS CONSIDERED BY THE COMMITTEE

3.1 Agenda Item No 1:

3.1.1 Details of the proposal

CONSTRUCTION OF 4 LANE DEDICATED ROAD CORRIDOR FROM NH 66 TO PROVIDE PORT CONNECTIVITY FOR THE PORT PROJECT OF HONNAVAR PORT PVT LTD., BY PORT DEPARTMENT LOCATED AT UTTARA KANNADA, KARNATAKA

3.1.4 DELIBERATIONS BY THE EAC IN CURRENT MEETINGS

Sl. No.	Observation of EAC	Compliance of Project Proponent
1	<p>The EAC has deliberated on the proposal and noted that the project activity is permissible under CRZ Notification, 2011 and recommended by KSCZMA vide letter dated 24/03/2023 under para 4(ii)(f) of CRZ Notification, 2011. Further, committee has noted that the project site includes sand dune areas and major portion of the</p>	<p>The proposal is for four laning of Honnavar Port connectivity road from km. 0.00 (Kasarkod side of Honnavar port) to km. 2.580 (towards NH-66) connecting Honnavar Port with NH-66 at Km. 195.986 and to improve Nh-66 from Km. 195.000 to Km. 197.000 to integrate port connectivity on EP Mode under Bharatmala Phase – I.</p> <p>The Final EIA Report for the Barge/Vessel Loading Facility at Honnavar Port was prepared by L & T Ramboll Consulting Engineers Limited, Hyderabad during February, 2012. Soft copy of this final EIA Report is appended. The following points are submitted for kind perusal of the EAC.</p>

road fall along the HTL on sandy beach. However, proponent has not submitted detailed Marine Conservation Plan and not provided proper justification for the need of this road on seaward side rather than the landward side of existing village road.

- The proposed dedicated rail/road corridor is presented in the Final EIA Report under 2.6.16 on pp 2-20 to 2-23. The proposed road connectivity is shown in Fig 2-5 on pp 2-21.
- The Road Connectivity Option: II under 2.6.16.2 on pp 2-21 is found to be best suited for this facility as the barge/vessel loading facility is proposed in the Kasarkod side. This is also captured in the Final EIA Report at 8.2.2 Road connectivity on pp 8-2.
- In this option the proposed road starts from NH 17 (now NH 66) at Kasarkod. This road will then run south east for some distance and then aligns parallel to the shoreline till it reaches the proposed project site. This option will be parallel to the existing single lane road at an offset distance of 100 m. The total length of this road from NH 17 (now NH 66) to the proposed site is 4 km. This road connectivity will have a width of 25 m.
- Presently the project site can be approached from a single lane black topped road that runs in continuation to NH 17 (now NH 66) and then lies parallel to shoreline. This road is providing connectivity to the Honnavar Fishery Harbour from NH-66 and passes through Kasarkod village which is thickly inhabited and has sharp bends. Moreover, there are schools, temples, masjids etc. alongside of this road. Initially this road was used for approaching the project site. But due to the opposition of local

	<p>fishermen and others and limitations as mentioned above, usage of this road is not feasible for the port project.</p> <ul style="list-style-type: none">• The Kasarkod village in inhabited by local fishermen and others very close to the sea shore. Therefore, the dedicated four lane road corridor is proposed along the sea shore.• The Detailed Project Report (DPR) for this proposed four lane road connectivity along the sea shore of Kasarkod village was prepared by Intercontinental Consultants and Technocrats Pvt. Ltd., New Delhi during February, 2020. The soft copy of main Report of DPR is already shared to the EAC.• The demarcation of HTL, LTL, ESAs and identification of Coastal Regulation Zones have been carried out by NCSCM, Chennai in 1:4000 scale to provide information on the CRZ categories with respect to the proposed project site as per the approved CZMP map of Karnataka state prepared as per CRZ Notification, 2019 during January, 2023. The soft copy of the report of NCSCM along with CRZ Maps is already shared to EAC.• It is agreed that the proposed four lane road project site includes 0.76 Ha of Forest area, sand dune area, small portion of turtle nesting area and major portion of the road fall along the HTL on sandy beach in the intertidal zone.
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		<ul style="list-style-type: none"> As observed by the EAC, an alternative road alignment is proposed on the landward side of the existing kachha road within the declared and notified Honnavar Port limit. The information of this alternate road alignment considered and the SWOT analysis is furnished below.
2	<p>After detailed deliberation, the committee deferred the proposal and asked the project proponent to submit the following information for further consideration in forthcoming meeting:</p> <ul style="list-style-type: none"> Detailed Marine Conservation Plan Details of alternate road alignment considered and their SWOT analysis 	<ul style="list-style-type: none"> DETAILED MARINE CONSERVATION PLAN The details of marine environment – Coastal Hydrology/Geomorphology, Bed Sediment Contamination/Bed Sediment Quality and Sea/Harbour Water Quality are mentioned in the Final EIA Report at 4.4 on pp 4-14 to 4-28. The details of Marine/Coastal Ecology, Fisheries and flora and fauna in the area are reported in the Final EIA Report under 4.5 Biological Environment on pp 4-40 to 4-49. Under the Coastal Hydrology/Geomorphology the details of tides, waves, littoral drift, currents, seabed bathymetry are covered. Under Bed Sediment Contamination/Bed Sediment Quality sediment analysis report of samples collected from nine locations are furnished with respect to physical parameters, chemical parameters – Heavy Metal Concentration & Total Organic carbon, Microbial population and Benthos.

5. Under Sea/Harbour Water Quality the details of Physico -Chemical parameters – Temperature, Salinity, pH, TSS, Turbidity, DO and BOD, Nutrients are furnished.
6. The Anticipated Environmental Impacts and Mitigation Measures with respect to Marine and Biological Environment are presented in detail in the Final EIA Report under 5.3 and 5.4 on pp 5-66 to 5-132.
7. The Environmental Management Plan is enumerated in the Final EIA Report at 10 on pp 10-1 to 10-13.

DETAILS OF ALTERNATE ROAD ALIGNMENT CONSIDERED AND THEIR SWOT ANALYSIS

1. An alternate road alignment is proposed on the landward side of the existing kachha road, which was formed during construction of seawall by the department, in the port land i.e., 50 m from the HTL on the landward side.
2. The proposed alternate alignment is shown on the google map and the KML file is prepared. Soft copy of both is shared.
3. Alternate road alignment is not proposed through the Kasarkod village as it would require land acquisition, rehabilitation & resettlement etc. which will further delay the port development project.
4. The SWOT analysis of the alternate alignment is prepared and furnished as Annexure – 1.

3	Furthermore, the committee recommended the site inspection by Sub-committee of EAC to under the factual status of the project.	NOTED
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Place: Bengaluru
Date:15-06-2023

Director Ports and Member
(Maritime & IWT Operations)
Karnataka Maritime Board

SWOT ANALYSIS OF ALTERNATE ROAD ALIGNMENT PROPOSED

STRENGTHS	WEAKNESSES	OPPORTUNITIES	THREATS
<p>1. The alternate road alignment is proposed on the landward side of the existing kachha road along the sea shore of Kasarkod village.</p> <p>2. This road will be constructed in the declared and notified port limit of Honnavar port on the landward side, i.e., within 50 m from the HTL, along the sea shore</p>	<p>1. Land survey has to be carried out for physical demarcation of port land by marking HTL and the landward port land boundary as per the CZMP Map (KA 25) prepared by NCSCM, Chennai, as per the CRZ Notification, 2019.</p> <p>2. The number of illegal/unauthorized buildings, sheds, houses and trees/plantations etc. will have to be identified after the field survey in order to ascertain patta lands, if any, before marking ROW for the proposed road.</p> <p>3. The provision of a pucca cement concrete service road</p>	<p>1. If the road is constructed on the surface on the landward side within the port land and landwards of HTL then the cost of land acquisition, rehabilitation and resettlement will be minimum.</p> <p>2. This alignment will not pass through the Kasarkod village and therefore will not cause any sort of hindrance to the local residents.</p>	<p>1. Agitation from the illegal/unauthorized occupants in the port land of 50 m width from the HTL on the landward side is anticipated.</p> <p>2. If there are any patta lands within the port land of 50 m width from HTL then land may have to be acquired after payment of compensation. This may lead to litigation and may delay the port development project.</p> <p>3. Eviction and acquisition process may lead to litigation.</p>

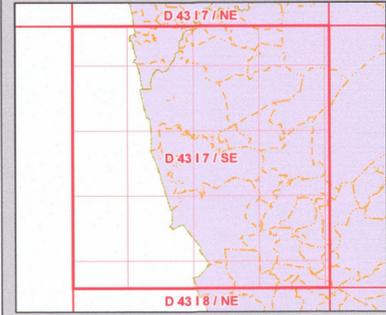
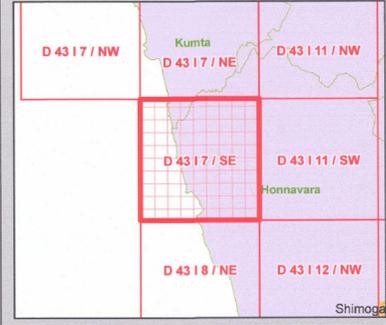
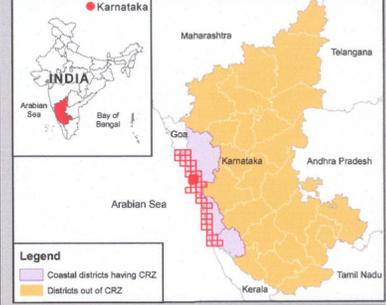
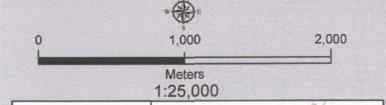
	<p>of 5 m width may not be feasible in this alternate road proposal as it is envisaged in the earlier proposal.</p> <p>4. If there are encroachments in the port land of 50 m landwards from the HTL, then eviction has to be affected with the help of district administration.</p>		
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**COASTAL ZONE MANAGEMENT PLAN KARNATAKA
UTTARA KANNADA DISTRICT**

Sheet No: D 43 17 / SE

Edition - 1: November, 2022 Projection :- UTM Datum :- WGS 1984 Map No. : KA 25



- Legend**
- Lighthouse
 - Fishing Port
 - Fish Landing Centre
 - Ferry
 - Road
 - Fishing Road
 - Railway Line
 - Seawall
 - High Tide Line (HTL)
 - Low Tide Line (LTL)
 - Port Area
 - Port Limit
 - Beach Tourism Area
 - Fish Breeding Area
 - Breakwater/Jetty/Groyne
 - Survey Plots
 - Village Boundary
 - Non-Tidal Waterbody
 - Municipal/Urban Area
 - Taluk Boundary
 - District Boundary
- CRZ Lines & Boundary**
- Hazard Line
 - 20m CRZ Line for Island
 - 50m CRZ Line - CRZ IIIA (NDZ)
 - 200m CRZ Line - CRZ IIIB (NDZ)
 - CVCA
 - CRZ Boundary
(500m Line, 50m for Bay, 50m or width of the creek whichever is less along the tidal influenced water bodies and 50m Mangrove Buffer Zone)
- CRZ CATEGORY**
- CRZ - I**
- Eco Sensitive Zone - CRZ IA
 - CRZ - IA
 - 50m Mangrove Buffer Zone - CRZ IA
 - CRZ - IB
- CRZ - II**
- CRZ - II
- CRZ - III**
- No Development Zone
 - 50 to 500m from HTL - CRZ IIIA
 - 200 to 500m from HTL - CRZ IIIB
- CRZ - IV**
- CRZ - IVA (Upto 12 NM)
 - CRZ - IVB

NOTE

- CRZ I areas are further classified on Landuse map and CZMP map shall be used along with Coastal Landuse map.
- 50m Mangrove Buffer Zone is provided for both Government land and Private land.
- ISLANDS: 20m CRZ Line from HTL is valid only after approval of IIMP of the particular island. IIMPs of the particular island shall be prepared by concerned States/UTs and got approved by MoEF&CC.

DATA SOURCE

- National Centre for Sustainable Coastal Management
- HTL, 2) CRZ - IA, 3) CVCA, 4) CRZ Categories and Lines
- Infrastructure facilities such as Road, Ferry, etc.,
- Survey of India
- Hazard Line

III) Karnataka State Coastal Zone Management Authority

- Administrative Boundaries, 2) Beach Tourism Area
- Infrastructure facilities such as Fish Landing Centre, Fishing Road, Port Area, Fish Breeding Area, Fishing Port, Port Limit

ABBREVIATIONS

- CRZ : Coastal Regulation Zone
- NDZ : No Development Zone
- ESA : Ecologically Sensitive Area
- CVCA : Critically Vulnerable Coastal Area
- IIMP : Integrated Island Management Plan

Updated During 2019 - 2022

PREPARED AS PER COASTAL REGULATION ZONE NOTIFICATION, 2019			
Scrutinized by	Certified by	Concurred by	Approved by
 Technical Scrutiny Committee National Centre for Sustainable Coastal Management, MoEF & CC	 DIRECTOR National Centre for Sustainable Coastal Management, MoEF & CC	 Member Secretary KSCZMA	 (Dr. H. KHARKWAL) Joint Secretary/Scientist 'E' Min of Environment, Forest and Climate Change असस ससससस, संस संसस Govt. of India, New Delhi

Prepared by

National Centre for Sustainable Coastal Management
(Ministry of Environment, Forest & Climate Change)
Chennai - 600 025

Forest, Ecology & Environment Department
Government of Karnataka

ಉಪ ಅರಣ್ಯ ಸಂರಕ್ಷಣಾಧಿಕಾರಿಗಳ ಕಚೇರಿ, ಹೊನ್ನಾವರ ವಿಭಾಗ, ಹೊನ್ನಾವರ-581334
 OFFICE OF THE DEPUTY CONSERVATOR OF FORESTS, HONAVAR DIVISION, HONAVAR-581334
 ದೂರವಾಣಿ ಸಂಖ್ಯೆ: 08387-295236 e-mail:dcf.honavar@gmail.com
 ಕ್ರ.ಸಂ/ಬಿ2/ಜಿಎಫ್‌ಎಲ್/ಇತರೆ/2022-23 ದಿನಾಂಕ: 28-06-2023

ಇವರಿಗೆ,
 ಮಾನ್ಯ ಸದಸ್ಯ ಕಾರ್ಯದರ್ಶಿಗಳು,
 ಕರ್ನಾಟಕ ಜೀವವೈವಿಧ್ಯ ಮಂಡಳಿ,
 ಮಲ್ಲೇಶ್ವರಂ, ಬೆಂಗಳೂರು.

ಮಾನ್ಯರೇ,

ವಿಷಯ: ಹೊನ್ನಾವರ ಅರಣ್ಯ ವಿಭಾಗದ ಕಡಲತೀರವನ್ನು ಹಾಗೂ ಶರಾವತಿ ಅಳಿವೆ ಪ್ರದೇಶದ ಅಳಿವಿನಂಚಿನಲ್ಲಿರುವ ವಿವಿಧ ಜಾತಿಯ ಕಡಲಾಮೆಗಳ ಪಾರಂಪರಿಕ ಆವಾಸ ಸ್ಥಳಗಳನ್ನು ಜೀವವೈವಿಧ್ಯ ಪಾರಂಪರಿಕ ತಾಣವೆಂದು ಘೋಷಿಸುವ ಕುರಿತು.

- ಉಲ್ಲೇಖ: 1 ತಮ್ಮ ಕಚೇರಿ ಪತ್ರ ಸಂ:ಎಡಿಎಂ/ಎಂ1/ಬಿಎಂ52/536, ದಿನಾಂಕ: 02-02-2023.
 2 ಈ ಕಚೇರಿ ಪತ್ರ ಸಮ ಸಂ ದಿನಾಂಕ: 28-04-2023.

ಮೇಲ್ಕಂಡ ವಿಷಯಕ್ಕೆ ಸಂಬಂಧಿಸಿದಂತೆ, ಉಲ್ಲೇಖ (2) ರ ಪತ್ರವನ್ನು ಮುಂದುವರಿಸುತ್ತಾ, ಹೊನ್ನಾವರ ಅರಣ್ಯ ವಿಭಾಗದ ಕಡಲತೀರವನ್ನು ಹಾಗೂ ಶರಾವತಿ ಅಳಿವೆ ಪ್ರದೇಶದ ಅಳಿವಿನಂಚಿನಲ್ಲಿರುವ ವಿವಿಧ ಜಾತಿಯ ಕಡಲಾಮೆಗಳ ಪಾರಂಪರಿಕ ಆವಾಸ ಸ್ಥಳಗಳನ್ನು ಜೀವವೈವಿಧ್ಯ ಪಾರಂಪರಿಕ ತಾಣವೆಂದು ಘೋಷಿಸುವ ಕುರಿತು ವರದಿ ಸಲ್ಲಿಸಲು ಉಲ್ಲೇಖ (1) ರ ಪತ್ರದಲ್ಲಿ ಸೂಚಿಸಿದಂತೆ, ಸದರ ಪ್ರದೇಶವು Coastal Regulation Zone (CRZ) ವ್ಯಾಪ್ತಿಗೆ ಒಳಪಡುತ್ತದೆ. ಈ ಪ್ರದೇಶವು ಅರಣ್ಯ ಇಲಾಖಾ ವ್ಯಾಪ್ತಿಗೆ ಒಳಪಡುವುದಿಲ್ಲ. ಅರಣ್ಯ ಇಲಾಖೆಯಿಂದ ಸನ್ 2012-13 ರಿಂದ ಆಮೆ ಮೊಟ್ಟೆಗಳನ್ನು ಸಂರಕ್ಷಿಸಿ ಮೊಟ್ಟೆಗಳಿಂದ ಹೊರ ಬಂದ ಕಡಲಾಮೆ ಮರಗಳನ್ನು ಸಮುದ್ರಕ್ಕೆ ಬಿಡುವ ಕಾರ್ಯವನ್ನು ಈವರೆಗೂ ಮಾಡಲಾಗುತ್ತಿದೆ. ಈ ಪ್ರದೇಶವನ್ನು ಸ್ಥಳೀಯ ಜನರು ಮಿನುಗಾರಿಕೆ ಚಟುವಟಿಕೆಗಳಿಗೆ ಉಪಯೋಗಿಸುತ್ತಿದ್ದು, ಒಂದು ವೇಳೆ ಪಾರಂಪರಿಕ ಸ್ಥಳವೆಂದು ಘೋಷಣೆ ಮಾಡಿದ್ದಲ್ಲಿ ಸ್ಥಳೀಯ ಜನರ ಪ್ರತಿರೋಧ ಆಗುವ ಸಂಭವವಿರುತ್ತದೆ. ಆದ್ದರಿಂದ ಸದರ ಸ್ಥಳವನ್ನು ಕಡಲಾಮೆಗಳ ಪಾರಂಪರಿಕ ಆವಾಸ ಸ್ಥಳಗಳನ್ನು ಜೀವವೈವಿಧ್ಯ ಪಾರಂಪರಿಕ ತಾಣವೆಂದು ಘೋಷಣೆ ಮಾಡಲು ಸೂಕ್ತವಲ್ಲ. ಎಂಬ ವಿಷಯವನ್ನು ತಮ್ಮ ಅವಗಾಹನೆಗಾಗಿ ಗೌರವದೊಂದಿಗೆ ಸಲ್ಲಿಸಿದೆ.

ತಮ್ಮ ನಂಬುಗೆಯ,
 ಸಹಿ/-

ಉಪ ಅರಣ್ಯ ಸಂರಕ್ಷಣಾಧಿಕಾರಿ,
 ಹೊನ್ನಾವರ ವಿಭಾಗ, ಹೊನ್ನಾವರ.

ಪ್ರತಿಯನ್ನು

1. ಮಾನ್ಯ ಪ್ರಧಾನ ಮುಖ್ಯ ಅರಣ್ಯ ಸಂರಕ್ಷಣಾಧಿಕಾರಿಗಳು (ವನ್ಯಜೀವಿ) ಮತ್ತು ಮುಖ್ಯ ವನ್ಯಜೀವಿ ಪರಿಪಾಲಕರು, ಕರ್ನಾಟಕ, ಬೆಂಗಳೂರು ರವರಿಗೆ ಮಾಹಿತಿಗಾಗಿ ಗೌರವದೊಂದಿಗೆ ಸಲ್ಲಿಸಿದೆ.
2. ಮಾನ್ಯ ಅರಣ್ಯ ಸಂರಕ್ಷಣಾಧಿಕಾರಿಗಳು, ಕೆನರಾ ವೃತ್ತ, ಶಿರಸಿ ರವರಿಗೆ ಮಾಹಿತಿಗಾಗಿ ಗೌರವದೊಂದಿಗೆ ಸಲ್ಲಿಸಿದೆ.
3. ಜಿಲ್ಲಾಧಿಕಾರಿಗಳು, ಉತ್ತರ ಕನ್ನಡ, ಕಾರವಾರ ರವರಿಗೆ ಮಾಹಿತಿಗಾಗಿ ಅಭಿನಂದನಾಪೂರ್ವಕವಾಗಿ ಸಲ್ಲಿಸಿದೆ.

ರವಾನಿಸಲಾಗಿದೆ

ದಿನಾಂಕ: 28/6/2023

ಟಿಪ್ಪಣಿ:-

ಉಪ ಅರಣ್ಯ ಸಂರಕ್ಷಣಾಧಿಕಾರಿ,
 ಹೊನ್ನಾವರ ವಿಭಾಗ, ಹೊನ್ನಾವರ

ENGLISH TRANSLATION

OFFICE OF THE CONSERVATOR OF FORESTS, HONAVAR DIVISION, HONAVAR-581334

Telephone:08387-295236

e-mail:dcf.honavar@gmail.com

No./B2/GFL/Others/2022-23

Date:28-06-2023

To

The Member Secretary
Karnataka Biodiversity Board
Malleshwaram, Bengaluru

Sir,

Sub: Declaring the seashore coming under the jurisdiction of Honavar Division of the Forest Department and the area of traditional nesting of various species of sea turtles near Sharavati river estuary as Heritage Biodiversity Area- Reg.

- Ref: 1. Your office letter No. ADM/M1/BM52/536 dated:02-02-2021
2. This Office even letter No. dated: 28-04-2023

With reference to the above cited subject and in continuation of letter under reference (2) above, it is instructed to submit a report regarding declaring the seashore coming under the jurisdiction of Honavar Division of the Forest Department and the area of traditional nesting of various species of sea turtles near Sharavati river estuary as a Heritage Biodiversity Area vide letter under reference (1) above, it is submitted that the said area falls under the Coastal Regulation Zone (CRZ). This area does not fall under the jurisdiction of the Forest Department. However, the Forest Department undertakes the work of in-situ conservation of turtle eggs and release of hatchlings into the sea since 2012-13 till date. This area is being used by the local fishermen for fishing activities and therefore in case if this area is declared as a Heritage Biodiversity Area it is very likely that the local people may oppose the same. Therefore, it is respectfully submitted for your kind perusal that this area is not suitable for declaring as a Heritage Biodiversity area.



Yours faithfully,
Sd/-
Deputy Conservator of Forest
Honavar Division, Honavar

Copy respectfully submitted to:

1. Principal Chief Conservator of Forest (Wildlife) & Chief Wildlife Warden, Karnataka, Bengaluru for kind information.
2. Conservator of Forest, Kanara Circle, Sirsifor kind information.
3. Deputy Commissioner, Uttara Kannada, Karwar for kind information.

TRANSLATED BY:
 K. Narayana Murthy
 K. NARAYANA MURTHY
 KAR/1104/2023

Sd/-
 Deputy Conservator of Forest
 Honavar Division, Honavar



TRANSLATED ATTESTED BY ME
T. Mallikarjuna
 T. MALLIKARJUNA
 ADVOCATE & NOTARY PUBLIC
 GOVT. OF INDIA
 No. C-5, RAJA BHAVAN QUARTRES,
 RAJA BHAVAN, BANGALORE-560 001

01 AUG 2023

K. NARAYANA MURTHY, M.Com., LL.B.
 Advocate
 No. 1534, 4th 'E' Cross, 2nd Main,
 Marayappaiah, BANGALORE - 560 021,
 Mob: 9844... 82
 E-mail: karmur...@gmail.com



HONNAVAR PORT (P) LTD.

29
o/c-1

To,
Deputy Conservator of Forest,
Honnavar Division,
Honnavar Taluk,
Uttar Kannada District.

Date: 08/02/2023

Sir,
Sub: Placing of turtle eggs - regarding.

With respect to the above subject cited, I would like to inform your kind self that yesterday on 07.02.2023 at around IST 10.00 hrs, a group of approx six men entered into the port premises at Kasarkod side of Honnavar Port area leased out to M/s. Honnavar Port (P) Ltd. The said men were roaming inside the port premises suspiciously.

However later, on examining into the incident with our port security personnel, it was learnt that the said men entered inside the project premises from the beach area and placed turtle eggs within the proposed National Highway alignment form NH-66 to Project premises. The footage of the entire incident of placing the turtle eggs within the project location is captured in the CC camera installed in the port site (video footage enclosed). This type of illegal activates are regular, going to stop the projects.

Therefore, this act of placing the turtle eggs in the project premises has to be seriously taken into consideration from the concerned authorities and action has to be taken under the Wild Life Protection Act.

This is for your kind information and needful action in the matter.

Thanking You.

Yours faithfully,

Security Head,
For Honnavar Port (P) Ltd.



Copy transmitted to:

- The Deputy Commissioner, Uttar Kannada District, Karwar for favour of information and necessary action.
- The Director, Ports & Inland Water Transport Department, Baithkol, Karwar for favour of information and necessary action.
- Assistant Commissioner Bhatkal Sub Division, Bhatkal
Tahsildar Honnavar information and necessary action.
- The Range Forest Officer, Honnavar for favor of information and necessary action.
- The Circle Police Inspector, Police Station Honnavar for favor of information and necessary action.
- The Port Officer, Honnavar for favor of information and necessary action.

Enclosure: As above.

ಉ.ಕ.ಪಂ. ಕೆ.ಎಂ. ಕೊನಾವರ

ಜಿಲ್ಲಾಧಿಕಾರಿಗಳ ಕಛೇರಿ, ಕಾರವಾರ (ಉ.ಕ.)

Port Office : Kasarkod, Jonka, Honnavar Taluk, Uttar Kannada District, Karnataka - 581 342.
Regd. Office : #103, Lalehzar Apartments, 45/1-2, Palace Road, Bangalore - 560 001, Karnataka, India.
ಹೊನ್ನಾವರ (ಉ.ಕ.) - 91-80-2235 3670, 4149 4960 Fax : +91-80-2235 3671 Email : info@honnavarport.com



Arvind A.S <arvindakaanbu@gmail.com>

Serving Copies: OA 76 of 2022 before NGT, SZ Chennai- Additional Documents of the Documents filed by the 2nd Respondent

1 message

Arvind A.S <arvindakaanbu@gmail.com>

1 August 2023 at 21:44

To: "vasanthhk72@gmail.com" <vasanthhk72@gmail.com>, "darpan.advocate@gmail.com" <darpan.advocate@gmail.com>, idd.prs@gmail.com, pccfkar@gmail.com, ramacharya.63@ka.gov.in, dckarwar@gmail.com, Sreeja Chakraborty <sreejachakraborty@protonmail.com>
Cc: Ramasubramaniam Raja <ram@ramlawchambers.com>, Kannammai Meyyappan <advocatekannammai@gmail.com>

Dear Sir/Madam,

PFA of the additional documents filed by the 2nd Respondent in the above mentioned matter. Kindly acknowledge the receipt of the same.

With Regards,

Arvind A.S
Counsel for 2nd Respondent

—
Arvind A S
7550027796

 **Additional typedset of documents filed on 1.8.2023.pdf**
9716K